

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 70/TT/2020

Subject : Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 8 nos. of assets under WRSS XVII

Date of hearing : 26.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : M.P. Power Management Company Ltd. (MPPMCL)
and 10 others

Parties Present : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Anshul Garg, PGCIL
Shri V.K. Singh, PGCIL
Shri Amit K. Jain, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Asset-1: Conversion of 50 MVAR, 420 kV fixed line reactors in each circuit of Itarsi-Indore (MPPTCL) 400 kV 2XS/C lines into Switchable Line Reactors at Indore (MPPTCL) Sub-station; Asset-2: Conversion of 50 MVAR, 420 kV fixed line reactors in 400 kV D/C Bina (PG) Shujalpur Transmission Line into Switchable Line Reactors at Shujalpur Sub-station; Asset-3: Conversion of 63 MVAR, 420 kV fixed line reactors in Bhadrawati-Dhariwal 400 kV S/C line into Bus Reactor at Bhadrawati Sub-station; Asset-4: 1 No. 500 MVA 400/220 kV ICT-3 along with associated bays at Khandwa Sub-station; Asset-5: 2 No. 220 kV bays at Khandwa Sub-station; Asset-6: 1 No. 500 MVA 400/220 kV ICT-4 along with associated bays at Boisar Sub-station; Asset-7: 1 No. 500 MVA 400/220 kV ICT-3 along with associated bays at Kala GIS; Asset-8: 1 No. 500 MVA 400/220 kV ICT-3 along with associated bays at Dehgam Sub-station under Western Region System Strengthening XVII Project. The instant assets were put into commercial operation during the 2014-19 tariff block. The Commission vide order dated 5.7.2019 in Petition No. 247/TT/2018 had approved the tariff for the instant assets for 2014-19 period. The completion cost of the instant assets is within the approved cost. The representative of the petitioner further submitted that the petitioner has filed



additional information vide affidavit dated 25.2.2020, sought vide letter dated 18.2.2020.

2. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 16.3.2020:-

- a. Form-5 for all assets since the effective COD is during 2014-19 period
- b. Reasons for variation in the admitted cost of ₹6218.82 lakh as on COD and approved cost of ₹5542.97 lakh as on COD
- c. Reasons for change in nature of add-cap for 2014-19 from balance/retention payment to unexecuted work of an amount of ₹694.30 lakh
- d. Reasons for increase in add-cap of Assets-2 and 3 in the 2019-24 period on account of previously recognised undischarged liabilities which were not submitted in the earlier petition
- e. Reasons for change in nature of add-cap proposed for 2019-24 from balance/retention payment to unexecuted work.
- f. Clarification regarding claim of initial spares, where combined claim for AIS and GIS sub-station has been considered

3. The Commission directed the respondents to file their reply by 16.3.2020 and the petitioner to file rejoinder, if any, thereafter.

4. The matter shall be listed for final hearing on 18.3.2020.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

